- (ii) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Goa Shipyard Limited (GSL), for the year 2010-11. [Placed in Library. See No. L.T. 2386/15/10]
- (iii) Memorandum of Understanding between the Government of India (Ministry of Defence, Department of Defence Production) and the Hindustan Shipyard Limited, for the year 2010-11. [Placed in Library. See No. L.T. 2387/15/10]
- I. Notifications of the Ministry of Road Transport and Highways.
- II. Annual Report and Accounts (2008-09) of NHAI, New Delhi and related papers.

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): Sir, I lay on the Table-

- A. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the National Highways Act, 1956:-
 - S.O. 2840 (E), dated the 4th November, 2009, regarding acquisition of land, with or without structure, from K.M. 34.985 to K.M. 73.165 (Patna – Buxar Section) on National Highway No. 84 in Buxar District in the State of Bihar, together with delay statement.
 - 2) S.O. 2892 (E), dated the 13th November, 2009, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
 - 3) S.O. 2893 (E), dated the 13th November, 2009, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
 - 4) S.O. 2996 (E), dated the 24th November, 2009, regarding acquisition of land, with or without structure, from K.M. 239.000 to K.M. 282.000 (Sambalpur-Raipur Section) on National Highway No. 6 in Raipur District in the State of Chhattisgarh.
 - 5) S.O. 3036 (E), dated the 27th November, 2009, amending Notification No. S.O. 1713 (E), dated the 13th July, 2009, to substitute certain entries in the original Notification.
 - 6) S.O. 3042 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M.62.100 to K.M. 88.000 (Sambalpur Bargarh Orissa/Chhattisgarh Border) on National Highway No. 6 in Bargarh District in the State of Orissa.

- 7) S.O. 3045 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M. 37.700 to K.M. 62.100 (Sambalpur Bargarh Orissa/Chhattisgarh Border) on National Highway No. 6 in Bargarh District in the State of Orissa.
- 8) S.O. 3047 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M. 47.760 to K.M. 49.740 (Birapratappur-Samjajpur Section) on National Highway No. 203 in Puri District in the State of Orissa.
- S.O. 3054 (E), dated the 30th November, 2009, regarding acquisition of land, with or without structure, from K.M. 54.180 to K.M. 67.480 (Malatipatpur – Sipasurubuli Section) on National Highway No. 203 in Puri District in the State of Orissa. [Placed in Library For 1 to 9. See No. L.T. 2255/15/10]
- 10) S.O. 3109 (E), dated the 4th December, 2009, regarding appointment of competent authority for acquisition of land, from K.M. 0.000 to K.M. 125.000 on National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- 11) S.O. 3115 (E), dated the 4th December, 2009, regarding acquisition of land, with or without structure, from K.M. 208.307 to K.M. 235.336 on National Highway No. 34 in Murshidabad District in the State of West Bengal.
- 12) S.O. 3137 (E), dated the 7th December, 2009, amending Notification No. S.O. 2799 (E), dated the 3rd November, 2009, to insert certain entries in the original Notification.
- 13) S.O. 3149 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 15.000 and K.M. 21.000 to K.M. 26.000 (Muzaffarpur Sonbarsa Section) on National Highway No. 77 in Muzaffarpur District in the State of Bihar.
- 14) S.O. 3151 (E), dated the 8th December, 2009, regarding acquisition of land, with or without structure, from K.M. 352.000 to K.M. 391.000 (Khagaria Purnea Section) on National Highway No. 31 in Katihar District in the State of Bihar. [Placed in Library. For 10 to 14. See No. L.T. 2412/15/10]
- 15) S.O. 3169 (E), dated the 10th December, 2009, regarding acquisition of land, with or without structure, from K.M. 18.900 to K.M. 37.700 (Sambalpur Bargarh –

- Orissa/Chhattisgarh Border) on National Highway No. 6 in Bargarh District in the State of Orissa.
- 16) S.O. 3172 (E), dated the 10th December, 2009, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 18.900 (Sambalpur Bargarh Orissa/Chhattisgarh Border) on National Highway No. 6 in Sambalpur District in the State of Orissa.
- 17) S.O. 3177 (E), dated the, 10th December, 2009, regarding appointment of competent authority for acquisition of land, from K.M. 0.000 to K.M. 88.00 on National Highway No. 6 (Sambalpur Bargarh Orissa/Chhattisgarh Border) in the State of Orissa.
- 18) S.O. 3192 (E), dated the 14th December, 2009, regarding appointment of competent authority for acquisition of land, from K.M. 0.000 to K.M. 53.410 on National Highway No. 60 in Balasore District in the State of Orissa, together with delay statement. [Placed in Library For 15 to 18. See No. L.T. 2255/15/10]
- 19) S.O. 3194 (E), dated the 14th December, 2009, regarding appointment of competent authority for acquisition of land, from K.M. 398.000 to K.M. 452.700 on National Highway No. 34 in Uttar Dinajpur District in the State of West Bengal.
- 20) S.O. 3212 (E), dated the 15th December, 2009, regarding acquisition of land, with or without structure, from K.M. 380.600 to K.M. 432.650 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Guntur District in the State of Andhra Pradesh.
- 21) S.O. 3213 (E), dated the 15th December, 2009, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 81.600 (Tiruttani-Chennai Section) on National Highway No. 205 in Tiruvallur District in the State of Tamil Nadu. [Placed in Library For 19 to 21. See No. L.T. 2412/15/10]
- 22) S.O. 3266 (E), dated the 22nd December, 2009, regarding acquisition of land, with or without structure, from K.M. 206.397 to K.M. 269.000 (Rimuli-Rajamunda Section) on National Highway No. 215 in Sundargarh District in the State of Orissa, together with delay statement. [Placed in Library. See No. L.T. 2255/15/10]
- 23) S.O. 3270 (E), dated the 23rd December, 2009, regarding acquisition of land, with or without structure, from K.M. 142.400 to K.M. 212.100 (Gurgaon-Kotputli-Jaipur

- Section) on National Highway No. 8 in Jaipur District in the State of Rajasthan. [Placed in Library. See No. L.T. 2412/15/10]
- 24) S.O. 43 (E), dated the 8th January, 2010, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 2255/15/10]
- 25) S.O. 57 (E), dated the 12th January, 2010, regarding appointment of competent authority for acquisition of land, with or without structure, from K.M. 0.000 to K.M. 12.600 on National Highway No. 57 A in Araria District in the State of Bihar.
- 26) S.O. 85 (E), dated the 15th January, 2010, regarding acquisition of land, with or without structure, from K.M. 151.000 to K.M. 159.000 on National Highway No. 79, K.M. 0.000 to K.M. 29.600 (Chittorgarh Bypass) and K.M. 165.625 to K.M. 213.000 (Chittorgarh Mangalwar Section) on National Highway No. 76 in Chittorgarh District in the State of Rajasthan. [Placed in Library. See No. L.T. 2412/15/10]
- 27) S.O. 108 (E), dated the 18th January, 2010, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- 28) S.O. 109 (E), dated the 18th January, 2010, regarding declaration of Mehrauli-Gurgaon Road as a new National Highway. [Placed in Library. See No. L.T. 2255/15/10]
- 29) S.O. 120 (E), dated the 20th January, 2010, regarding acquisition of land, with or without structure, from K.M. 48.700 to K.M. 64.500 (Vijayawada Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.
- 30) S.O. 132 (E), dated the 20th January, 2010, regarding acquisition of land, with or without structure, from K.M. 20.650 to K.M. 32.050 (Vijayawada Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh. [Placed in Library. See No. L.T. 2412/15/10]
- 31) S.O. 143 (E), dated the 21st January, 2010, regarding declaration of National Highways 69 A and 26B in the States of Madhya Pradesh and Maharashtra, respectively as the New National Highway. [Placed in Library. See No. L.T. 2255/15/10]

- 32) S.O. 184 (E), dated the 25th January, 2010, regarding acquisition of land, with or without structure, from K.M. 43.000 to K.M. 96.714 (Kerala Tamil Nadu Border Kanniyakumari Section) on National Highway No. 47 and K.M. 0.000 to K.M. 16.376 (Nagercoil-Kavalkinaru Section) on National Highway No. 47B in Tirunelveli and Kanniyakumari Districts in the State of Tamil Nadu.
- 33) S.O. 185 (E), dated the 25th January, 2010, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 16.376 (Nagercoil-Kavalkinaru Section) on National Highway No. 47B in Kanniyakumari District in the State of Tamil Nadu.
- 34) S.O. 186 (E), dated the 25th January, 2010, regarding acquisition of land, with or without structure, from K.M. 32.050 to K.M. 48.700 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh. [Placed in Library For 32 to 34. See No. L.T. 2412/15/10]
- 35) S.O. 217 (E), dated the 29th January, 2010, regarding acquisition of land, with or without structure, from K.M. 306.900 to K.M. 308.600 (Gadparajang Dihadol Section), K.M. 330.300 to K.M. 336.900 (Alutuma-Malapura Section) and K.M. 365.600 to K..M. 367.800 (Bhuban Bhadaliapasi-Bhubanbethiapal Section) on National Highway No. 200 in Dhenkanal District in the State of Orissa.
- 36) S.O. 220 (E), dated the 29th January, 2010 regarding acquisition of land, with or without structure, from K.M. 12.762 to K.M. 54.810 (Uttarasasana Malatipatpur Section) on National Highway No. 203 in Puri District in the State of Orissa together with delay Statement. [Placed in Library. See No. L.T. 2255/15/10]
- 37) S.O. 275 (E), dated the 8the February, 2010, regarding acquisition of land, with or without structure, from K.M. 498.800 to K.M. 533.370 (Islampur Bypass Section) on National Highway No. 3 in Uttar Dinajpur District in the State of West Bengal.
- 38) S.O. 282 (E), dated the 8th February, 2010, regarding acquisition of land, with or without structure, from K.M. 167.750 to K.M. 224.268 (Kadapa-Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.
- 39) S.O. 285 (E), dated the 8th February, 2010, regarding acquisition of lane, with or without structure, from K.M. 368.044 to K.M. 397.733 on National Highway No. 34 in Uttar Dinajpur District in the State of West Bengal.

- 40) S.O. 286 (E), dated the 8th February, 2010, regarding acquisition of land, with or without structure, from K.M. 48.533 to K.M. 164.584 on National Highway No. 34 in Nadia District in the State of West Bengal.
- 41) S.O. 314 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 262.604 to K.M. 272.300, K.M. 278.800 to K.M. 282.800, K.M. 284.000 to K.M. 286.950 and K.M. 289.050 to K.M. 292.150 (Berhampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.
- 42) S.O. 316 (E), dated the 10th February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 436.000 to K.M. 437.000 on National Highway No. 34 in Katihar District in the State of Bihar.
- 43) S.O. 318 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 247.160 to K.M. 257.200 (Berhampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.
- 44) S.O. 319 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 259.720 to K.M. 261.560 (Berhampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.
- 45) S.O. 320 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 191.700 to K.M. 196.100 and K.M. 196.800 to K.M. 207.139 (Berhampore-Farakka Section) on National Highway No. 34 in Murshidabad District in the State of West Bengal.
- 46) S.O. 327 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 (Kadapa-Kurnool Section) on National Highway No. 18 in Sirvel Mandal in Kurnool District in the State of Andhra Pradesh.
- 47) S.O. 328 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 (Kadapa-Kurnool Section) on National Highway No. 18 in Chagalamarri village of Chagalamarri Mandal in Kurnool District in the State of Andhra Pradesh.
- 48) S.O. 329 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 (Kadapa-Kurnool Section) on National Highway No. 18 in Madduru village of Chagalamarri Mandal in Kurnool District in the State of Andhra Pradesh.

- 49) S.O. 330 (E), dated the 10th February, 2010, regarding acquisition of land, with or without structure, from K.M. 224.360 to K.M. 350.450 (Kadapa-Kurnool Section) on National Highway No. 18 in Kalugatlapalli village of Chagalamarri Mandal in Kurnool District in the State of Andhra Pradesh.
- 50) S.O. 363 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 271.500 to K.M. 318.600 (Surat-Dahisar Section) on National Highway No. 8 in Navasari District in the State of Gujarat.
- 51) S.O. 364 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 138.200 to K.M. 146.600 (Madurai-Aruppukkottai-Thoothukkudi Section) on National Highway No. 45B in Madurai District in the State of Tamil Nadu.
- 52) S.O. 365 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 146.600 to K.M. 192.800 (Madurai-Aruppukkottai-Thoothukkudi Section) on National Highway No. 45B in Virudhunagar District in the State of Tamil Nadu.
- 53) S.O. 370 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 80.000 to K.M. 116.500 (Thanjavur-Tiruchirappalli Section) on National Highway No. 67 in Thanjavur District in the State of Tamil Nadu.
- 54) S.O. 371 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 80.000 to K.M. 116.500 (Thanjavur-Tiruchirappalli Section) on National Highway No. 67 in Thanjavur District in the State of Tamil Nadu.
- 55) S.O. 376 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 165.000 to K.M. 169.860 (Deoli Jhalawar Section) on National Highway No. 12 in Bhilwara District in the State of Rajasthan.
- 56) S.O. 378 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 271.500 to K.M. 318.600 (Surat-Dahisar Section) on National Highway No. 8 in Navasari District in the State of Rajasthan.
- 57) S.O. 382 (E), dated the 16th February, 2010, regarding acquisition of land, with or without structure, from K.M. 39.500 to K.M. 78.000 on National Highway No. 59 in Dhar District in the State of Madhya Pradesh. [Placed in Library For 37 to 57. L.T. 2412/15/10]

- 58) S.O. 387 (E), dated the 16th February, 2010, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 2255/15/10]
- 59) S.O. 398(E), dated the 17th February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 470.415 to K.M. 609.204 on National Highway No. 5 in Srikakulam District in the State of Andhra Pradesh.
- 60) S.O. 404 (E), dated the 17th February, 2010, regarding acquisition of land, with or without structure, from K.M. 116.500 to K.M. 136.500 (Thanjavur-Tiruchirappalli Section) on National Highway No. 67 in Tiruchirappalli District in the State of Tamil Nadu.
- 61) S.O. 405 (E), dated the 17th February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 0.000 to K.M. 147.000 on National Highway No. 31D in the State of West Bengal.
- 62) S.O. 407 (E), dated the 17th February, 2010, regarding acquisition of land, with or without structure, from K.M. 517.000 to K.M. 551.000 (Oachira-Thiruvananthapuram Section) on National Highway No. 47 in Thiruvananthapuram District in the State of Kerala.
- 63) S.O. 408 (E), dated the 17th February, 2010, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 43.000 (Thiruvananthapuram-Kerala/Tamil Nadu Border Section) on National Highway No. 47 in Thiruvananthapuram District in the State of Kerala. [Placed in Library For 59 to 63. See No. L.T. 2412/15/10]
- 64) S.O. 409 (E), dated the 17th February, 2010, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 29.220 (Hajipur-Muzaffarpur Section) on National Highway No. 77 in Vaishali District in the State of Bihar. [Placed in Library. See No. L.T. 2584/15/10]
- 65) S.O. 421 (E), dated the 18th February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 323.850 to K.M. 383.200 on National Highways Nos.47 and 67 Ext. in Coimbatore District in the state of Tamil Nadu.
- 66) S.O. 423 (E), dated the 18th February, 2010, regarding acquisition of land, with or without structure, from K.M. 190.000 to K.M. 228.000 (Mahua-Jaipur Section) on National Highway No. 11 in Jaipur District in the State of Rajasthan.

- 67) S.O. 435 (E), dated the 23rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 135.800 to K.M. 166.400 (Trichy-Karur Section) on National Highway No. 67 in Tiruchirappalli District in the State of Tamil Nadu.
- 68) S.O. 436 (E), dated the 23rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 63.000 to K.M. 120.000 (Bharatpur-Mahua Section) on National Highway No. 11 in Bharatpur District in the State of Rajasthan.
- 69) S.O. 437 (E), dated the 23rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 104.563 to K.M. 166.725 (Talegaon-Amravati Section) on National Highway No. 6 in Amravati District in the State of Maharashtra.
- S.O. 448 (E), dated the 23rd February, 2010, amending Notification No. S.O. 2083(E), dated the 4th December, 207, to substitute certain entries in the original Notification.
- 71) S.O. 449 (E), dated the 23rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 166.400 to K.M. 203.400 (Trichy-Karur Section) on National Highway No. 67 in Karur District in the State of Tamil Nadu.
- 72) S.O. 450 (E), dated the 23rd February, 2010, regarding acquisition of land, with or without structure, from K.M. 217.600 to K.M. 278.600 (Salem-Karur Section) on National Highway No. 7 in Namakkal District in the State of Tamil Nadu.
- 73) S.O. 451 (E), dated the 23rd February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 102.035 to K.M. 183.060 on National Highway No. 47 in Tiruppur District in the State of Tamil Nadu.
- 74) S.O. 452 (E), dated the 23rd February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 33.850 to K.M. 48.470 on National Highway No. 12 in Kota District in the State of Rajasthan.
- 75) S.O. 470 (E), dated the 24th February, 2010, amending Notification No. S.O. 1428 (E), dated the 10th June, 2008, to substitute certain entries in the original Notification.

- 76) S.O. 471 (E), dated the 24th February, 2010, regarding acquisition of land, with or without structure, from K.M. 96.000 to K.M. 114.000 (Hazaribag-Ranchi Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.
- 77) S.O. 472 (E), dated the 24th February, 2010, regarding acquisition of land, with or without structure, from K.M. 60.000 to K.M. 96.000 (Hazaribag-Ranchi Section) on National Highway No. 33 in Ramgarh District in the State of Jharkhand.
- 78) S.O. 475 (E), dated the 24th February, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 843.000 to K.M. 978.000 on National Highway No. 2 in the State of Bihar.
- 79) S.O. 477 (E), dated the 24th February, 2010 regarding acquisition of land, with or without structure, from K.M. 445.000 to K.M. 476.600 (Durg Nagpur Section) on National Highway No. 6 in Bhandara District in the State of Maharashtra.
- 80) S.O. 478 (E), dated the 24th February, 2010, regarding acquisition of land, with or without structure, from K.M. 380.000 to K.M. 440.000 (Pimpalgaon-Nashik-Gonde Section) on National Highway No. 3 in Nashik District in the State of Maharashtra.
- 81) S.O. 486 (E), dated the 26th February, 2010, amending Notification No. S.O. 1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification.
- 82) S.O. 488 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 60.000 to K.M. 80.000 (Nagapattinam-Thanjavur Section) on National Highway No. 67 in Thanjavur District in the State of Tamil Nadu.
- 83) S.O. 490 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 203.000 to K.M. 293.000 (Hyderabad-Bangalore Section) on National Highway No. 7 in Kurnool District in the State of Andhra Pradesh.
- 84) S.O. 491 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 167.750 to K.M. 224.360 (Kadapa-Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.

- 85) S.O. 492 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 283.300 to K.M. 348.500 (Kundapur-Surathkal Section) on National Highway No. 17 in Udupi District in the State of Karnataka.
- 86) S.O. 493 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 350.000 to K.M. 367.476 (Farakka-Raiganj Section) on National Highway No. 34 in Malda District in the State of West Bengal.
- 87) S.O. 495 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 167.750 to K.M. 224.268 (Kadapa-Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.
- 88) S.O. 496 (E), dated the 26th February, 2010, amending Notification No. S.O. 1501 (E), dated the 17th June, 2009, to substitute certain entries in the original Notification.
- 89) S.O. 497 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 237.000 to K.M. 318.000 (Mulbagal-Kolar-Bangalore Section) on National highway No. 4 in Kolar District in the State of Maharashtra. [Placed in Library For 65 to 89. See No. L.T. 2412/15/10]
- 90) S.O. 498 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, for construction of foot over bridges at K.M. 38.775 and at K.M. 36.710 on National Highway No. 8 in Gurgaon District in the State of Haryana. [Placed in Library. See No. L.T. 2255/15/10]
- 91) S.O. 499 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 167.750 to K.M. 224.268 (Kadapa-Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.
- 92) S.O. 505 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 167.750 to K.M. 224.360 (Kadappa-Kurnool Section) on National Highway No. 18 in Kadapa District in the State of Andhra Pradesh.
- 93) S.O. 506 (E), dated the 26th February, 2010, regarding acquisition of land, with or without structure, from K.M. 355.200 to K.M. 388.200 (Udaipur Ahmedabad Section) on National Highway No. 8 in Dungarpur District in the State of Rajasthan.

- 94) S.O. 535 (E), dated the 4th March, 2010, regarding acquisition of land, with or without structure, from K.M. 96.000 to K.M. 114.000 (Hazaribag-Ranchi Section) on National Highway No. 33 in Ranchi District in the State of Jharkhand.
- 95) S.O. 536 (E), dated the 4th March, 2010, regarding acquisition of land, with or without structure, from K.M. 60.000 to K.M. 96.000 (Hazaribag-Ranchi Section) on National Highway No. 33 in Ramgarh District in the State of Jharkhand. [Placed in Library For 91 to 95. See No. L.T. 2412/15/10]
- 96) S.O. 542 (E), dated the 5th March, 2010, regarding rationalization/modification of Numbering System of National Highways in the country. [Placed in Library. See No. L.T. 2255/15/10]
- 97) S.O. 557 (E), dated the 10th March, 2010, amending Notification No. S.O. 2654 (E), dated the 21st October, 2009, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 2412/15/10]
- 98) S.O. 558 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 32.250 to K.M. 66.250 (Kurali-Kirtpur Section) on National Highway No. 21 in Roopnagar District in the State of Punjab.
- 99) S.O. 559 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 28.600 to K.M. 32.250 (Kurali-Kirtpur Section) on National Highway No. 21 in Roopnagar District in the State of Punjab.
- 100) S.O. 560 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 163.895 to K.M. 204.400 (Khanapara-Kalikuchi Section) on National Highway No. 37 in Kamrup (Metro) District in the State of Assam. [Placed in Library For 98 to 100. See No. L.T. 2255/15/10]
- 101) S.O. 561 (E), dated the 10th March, 2010, regarding appointment of competent authority for acquisition of land, from K.M. 441.400 to K.M. 520.200 on National Highway No. 2 in Burdwan District in the State of West Bengal. [Placed in Library. See No. L.T. 2412/15/10]
- 102) S.O. 563 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 39.965 to K.M. 41.945 (Zirakpur-Parwanoo Section) on National Highway No. 22 in Sahibjada Ajit Singh Nagar District in the State of Punjab.

- 103) S.O. 564 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 28.600 to K.M. 32.250 (Kurali-Kiratpur Section) on National Highway No. 21 in Roopnagar District in the State of Punjab.
- 104) S.O. 565 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 455.400 to K.M. 491.620 (Amritsar-Wagha Section) on National Highway No. 1 in Amritsar District in the State of Punjab. [Placed in Library for 102 to 104. See No. L.T. 2255/15/10]
- 105) S.O. 566 (E), dated the 10th March, 2010, regarding acquisition of land, with or without structure, from K.M. 228.980 to K.M. 244.110 (Sirohi Section) on National Highway No. 14 in Sirohi District in the State of Rajasthan.
- 106) S.O. 576 (E), dated the 11th March, 2010, regarding acquisition of land, with or without structure, from K.M. 28.200 to K.M. 110.200 (Nelamangala-Hassan Section) on National Highway No. 48 in Bangalore Rural District in the State of Karnataka.
- 107) S.O. 577 (E), dated the 11th March, 2010, regarding acquisition of land, with or without structure, from K.M. 148.550 to K.M. 159.185 (Muzaffarpur-Purnea Section) on National Highway No. 57 in Supaul District in the State of Bihar.
- 108) S.O. 585 (E), dated the 12th March, 2010, amending Notification No. S.O. 622 (E), dated the 18th April, 2007, to substitute certain entries in the original Notification.
- 109) S.O. 588 (E), dated the 15th March, 2010, regarding acquisition of land, with or without structure, from K.M. 11.000 to K.M. 53.685 (Madras Vijayawada Section) on National Highway No. 5 in Tiruvallur District in the State of Tamil Nadu.
- 110) S.O. 605 (E), dated the 16th March, 2010, regarding acquisition of land, with or without structure, from K.M. 62.295 to K.M. 72.800 (Bharatpur Mahua Section) on National Highway No. 11 in Bharatpur District in the State of Rajasthan.
- 111) S.O. 606 (E), dated the 17th March, 2010, regarding acquisition of land, with or without structure, from K.M. 551.000 to K.M. 566.000 on National Highway No. 31 in Darjeeling District in the State of West Bengal.

- 112) S.O. 624 (E), dated the 22nd March, 2010, regarding acquisition of land, with or without structure, from K.M. 60.000 to K.M. 80.000 (Nagapattinam Thanjavur Section) on National Highway No. 67 in Thanjavur District in the State of Tamil Nadu.
- 113) S.O. 630 (E), dated the 22nd March, 2010, publishing Corrigendum to Notification No. S.O. 3213 (E), dated the 15th December, 2009. [Placed in Library For 105 to 113. See No. L.T. 2412/15/10]
- 114) S.O. 631 (E), dated the 22nd March, 2010, regarding acquisition of land, with or without structure, from K.M. 20.500 to K.M. 44.200 (Delhi-Agra Section) on National Highway No. 2 in Faridabad District in the State of Haryana. [Placed in Library. See No. L.T. 2255/15/10]
- 115) S.O. 670 (E), dated the 23rd March, 2010, regarding acquisition of land, with or without structure, from K.M. 43.000 to K.M. 96.714 (Kerala/Tamil Nadu Border-Kanniyakumari Section) on National Highway No. 47 and K.M. 0.000 to K.M. 16.376 (Nagercoil Kavalkinaru Section) on National Highway No. 47B in Kanniyakumari District in the State of Tamil Nadu.
- 116) S.O. 671 (E), dated the 23rd March, 2010, regarding acquisition of land, with or without structure, from K.M. 95.300 to K.M. 118.400 (Khalghat-MP/Maharashtra Border Section) on National Highway No. 3 in Barwani District in the State of Madhya Pradesh.
- 117) S.O. 672 (E), dated the 23rd March, 2010, amending Notification No. S.O. 3050 (E), dated the 30th November, 2009, to substitute certain entries in the original Notification.
- 118) S.O. 673 (E), dated the 23rd March, 2010, regarding acquisition of land, with or without structure, from K.M. 232.600 to K.M. 13.600 and K.M. 13.600 to K.M. 30.300 (Hattur-Maharashtra/Karnataka Border Section) on National Highway No. 13 in Solapur District in the State of Maharashtra.
- 119) S.O. 677 (E), dated the 23rd March, 2010, regarding acquisition of land, with or without structure, from K.M. 242.400 to K.M. 289.500 (Deoli Kota Section) on National Highway No. 12 in Kota District in the State of Rajasthan. [Placed in Library For 115 to 119. See No. L.T. 2412/15/10]
- 120) S.O. 688 (E), dated the 25th March, 2010, regarding acquisition of land, with or without structure, from K.M. 18.800 to K.M. 20.500 (Faridabad Section) on National Highway No. 2 in Faridabad District in the State of Haryana.

- 121) S.O. 691 (E), dated the 26th March, 2010, regarding acquisition of land, with or without structure, from K.M. 80.700 to K.M. 102.860 on National Highway No. 15 in the State of Punjab.
- 122) S.O. 692 (E), dated the 26 March, 2010, regarding acquisition of land, with or without structure, from K.M. 0.000 to K.M. 81.600 (Tiruttani-Chennai Section) on National Highway No. 205 in Tiruvallur District in the State of Tamil Nadu.
- 123) S.O. 693 (E), dated the 26th March, 2010, regarding acquisition of land, with or without structure, from K.M. 60.270 to K.M. 80.700 (Pathankot-Amritsar Section) on National Highway No. 15 in Gurdaspur District in the State of Punjab. [Placed in Library For 120 to 123. See No. L.T. 2255/15/10]
- 124) S.O. 694 (E), dated the 26th March, 2010, regarding acquisition of land, with or without structure, from K.M. 203.400 to K.M. 218.000 (Trichirappalli-Karur Section) on National Highway No. 67 in Karur District in the State of Tamil Nadu.
- 125) S.O. 695 (E), dated the 26th March, 2010, regarding acquisition of land, with or without structure, from K.M. 297.700 to K.M. 297.840 (Jaipur Reengus Section) on National Highway No. 11 in Sikar District in the State of Rajasthan.
- 126) S.O. 696 (E), dated the 26th March, 2010, regarding acquisition of land, with or without structure, from K.M. 102.035 to K.M. 183.060 (Chengapalli-Walayar Section) on National Highway No. 47 in Coimbatore District in the State of Tamil Nadu.
- 127) S.O. 697 (E), dated the 26th March, 2010, regarding acquisition of land, with or without structure, from K.M. 278.600 to K.M. 292.600 (Salem-Karur Section) on National Highway No. 7 in Karur District in the State of Tamil Nadu.
- 128) S.O. 703 (E), dated the 29th March, 2010, regarding acquisition of land, with or without structure, from K.M. 23.800 to K.M. 31.200 (Dindigul-Coimbatore Section) on National Highway No. 209 in Dindigul District in the State of Tamil Nadu.
- 129) S.O. 753 (E), dated the 5th April, 2010, regarding acquisition of land, with or without structure, from K.M. 201.000 to K.M. 309.100 (Bhopal-Bareli Section) on National Highway No. 12 in Raisen District in the State of Madhya Pradesh.

- 130) S.O. 761 (E), dated the 6th April, 2010, regarding acquisition of land, with or without structure, from K.M. 14.920 to K.M. 65.120 (Jabalpur Rajmarg Crossing Section) on National Highway No. 12 in Jabalpur District in the State of Madhya Pradesh.
- 131) S.O. 765 (E), dated the 6th April, 2010, regarding acquisition of land, with or without structure, from K.M. 9.200 to K.M. 60.680 (Nagpur-Dhule Section) on National Highway No. 6 in Nagpur District in the State of Maharashtra.
- 132) S.O. 912 (E), dated the 21st April, 2010, regarding fee to be recovered from the users of the stretch from K.M. 539.500 to K.M. 440.000 (Vadape Gonde Section) on National Highway No. 3 in the State of Maharashtra.
- 133) S.O. 3232 (E), dated the 15th December, 2009, publishing Corrigendum to Notification No. 2127 (E), dated the 17th August, 2009. [Placed in Library For 124 to 133. See No. L.T. 2412/15/10]
- 134) S.O. 3264 (E), dated the 22nd December, 2009, publishing Corrigendum to Notification No. 2491 (E), dated the 30th September, 2009.
- 135) S.O. 222 (E), dated the 29th January, 2010, publishing Corrigendum to Notification (Hindi only) No. S.O. 2669 (E), dated the 23rd October, 2009.
- 136) S.O. 666 (E), dated the 23rd March, 2010, publishing Corrigendum to Notification No. S.O. 79 (E), dated the 13th January, 2010. [Placed in Library. See No. L.T. 2255/15/10]
- 137) S.O. 689 (E), dated the 25th March, 2010, publishing Corrigendum (Hindi only) to Notification No. S.O. 3270 (E), dated the 21st December, 2009.
- 138) S.O. 763 (E), dated the 6th April, 2010, publishing Corrigendum to Notification No. S.O. 3230 (E), dated the 15th December, 2009. [Placed in Library. See No. L.T. 2412/15/10]

A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:-

- (1) S.O. 107 (E), dated the 18th January, 2010, amending Notification No. S.O. 196 (E), dated the 6th March, 2000, to omit certain entries in the original Notification.
- (2) S.O. 235 (E), dated the 2nd February, 2010, regarding entrustment of Mehrauli Gurgaon Road to National Highways Authority of India in the National Capital Territory of Delhi.

- (3) S.O. 386 (E), dated the 16th February, 2010, regarding entrustment of certain stretches of National Highway Nos. 77,58,72 and 24 to National Highways Authority of India.
- (4) S.O. 485 (E), dated the 26th February, 2010, regarding entrustment of certain stretches of National Highway Nos. 17 and 47 to National Highways Authority of India. [Placed in Library. See No. L.T. 2255/15/10]
- II (1) A copy each (in English and Hindi) of the following papers, under Section 24 of the National Highways Authority of India Act, 1988:-
 - (a) Annual Report and Accounts for the National Highways Authority of India (NHAI), New Delhi, for the year 2008-09, together with the Auditor's Report on the Accounts.
 - (b) Review by Government on the working of the above Authority.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at(1) above. [Placed in Library. See No. L.T. 2413/15/10]

MESSAGES FROM LOK SABHA

- (i) The Energy Conservation (Amendment) Bill, 2010.
- (ii) The National Commission for Minority Educational Institutions (Amendment) Bill, 2010.

SECRETARY-GENERAL: Sir, I have to report to the House the following messages received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

(I)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose the Energy Conservation (Amendment) Bill, 2010, as passed by Lok Sabha at its sitting held on the 4th May, 2010.

(II)

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in the Lok Sabha, I am directed to enclose the National Commission for Minority Educational institutions (Amendment) Bill, 2010, as passed by Lok Sabha at its sitting held on the 4th May, 2010.

Sir, I lay a copy each of the Bills on the Table.